

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 206/397-398/NCLT/AHM/2016(New)
C.P. No. 82/397-398/CLB/MB/2011(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company:

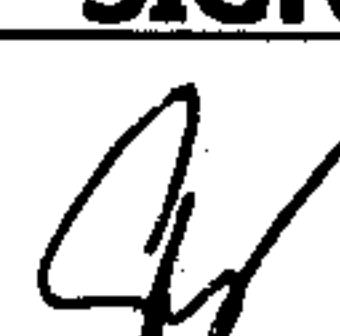
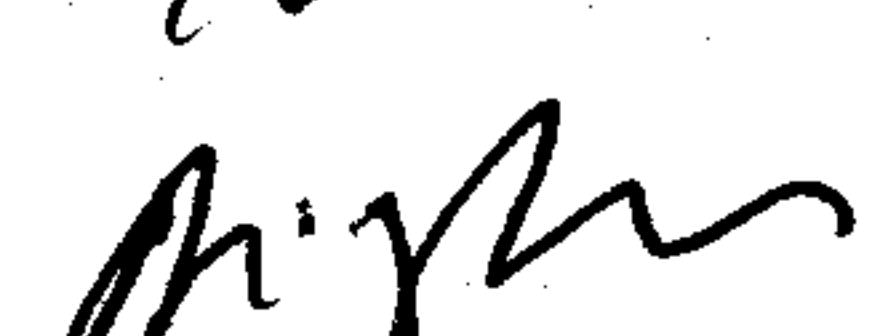
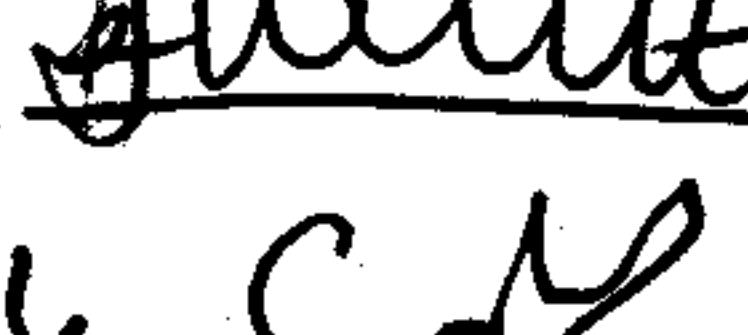
Enercon Gmbh

V/s.

Wind World India Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. MR. SALIL THAKORE	ADV.	Rep. nos. 36, 37	
2. MS. SHAHEDA MADRASWALA	ADV.	Petitioner	
3. MR. ANIP A. GANDHI	ADV.	Rep. 2	
4. MR. RASHID BATWALLA	ADV.	Rep. 2	
5. MR. RASHESH SANJANWALA	Sr. ADV.	Rep. No. 3	
6. MS. Bhargavi Kannan	Adv.	Rep. No. 3	
7. MS. Manasa Sundaraman	Adv.	Rep. No. 3	
8. MR. SHYAM MEHTA	Sr. Adv.	Rep. No. 4-8	
9. MR. SAHIL SHAH	Adv.	& Rep. No. 34	
10. MR. PARTH BHATT	Adv.	Rep. No. 9-20, Rep. No. 23-32	

ORDER

Learned Advocate Ms. Shaheda Madraswala present for petitioner. Learned Advocate Mr. Salil Thakore present for Respondents no. 36 and 37. Learned Advocate Mr. Anip Gandhi with Learned Advocate Rashid Batwalla present for Respondent no. 2. Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned

Advocate Ms. Bhargavi Kannan with Learned Advocate Ms. Manasa Sundaraman present for Respondent no. 3. Learned Senior Advocate Mr. Shyam Mehta with Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8 and 34.

It appears that notices are not served on Respondents 21, 22, 38, 39 and 40. Petitioner is directed to serve notices on Respondents 21, 22, 38, 39 and 40 also with ~~any fine~~ ^{any fine} ~~mode~~ ^{mode} remedy and shall file proof of service without going into the controversy whether they are already added as parties to these proceedings ~~or~~ ^{or}.

Respondents no. 2 and 3 may inform petitioner the addresses of unserved Respondents if their present addresses are available with them.

Petitioner filed two sets of record. Petitioner shall supply copy of one set in a soft form to the other Respondents.

Meanwhile parties who are on record shall file their pleadings, if any.

Meanwhile office is directed to renumber the pending application and list them on hearing along with main petition.

List the matter on 25.07.2017


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of April, 2017.